

o. A number of recommendations of the Gujral Committee Report have already been implemented, some of which are mentioned below: —

- (i) Increasing the frequency and duration of Urdu programmes at Radio and Television.
- (ii) Publication of 'Yojana', a fortnightly magazine in Urdu.
- (iii) Publication of Railway Time Table in Urdu.
- (iv) Printing of Money Order, and VPP Forms in Urdu.
- (v) Names of Railway stations to be indicated in Urdu in Urdu speaking areas.
- (vi) Printing of census information/papers forms in Urdu for use in Delhi, J&K etc.
- (vii) State Governments have been allowed by the Registrar General to print the report or paper concerning census after obtaining their permission.
- (viii) Electoral Rolls in Urdu have been printed specially in Urdu areas.
- (ix) Publication of the Urdu version of the Constitution of India and translation and preparation of important Central Acts in collaboration with State of Jammu and Kashmir.
- (x) Strengthening of the Bureau for Promotion of Urdu.

Shortage of Amul

@2918A. SHRI SHIVA CHANDRA JHA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact there is a shortage of Amul in Delhi, Calcutta, Bombay, Madras and other parts of the country;
- (b) if so, what are the reasons therefor and the steps taken by Government in this regard; and

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(c) what is the total supply of Amul and its all varieties *vis-a-vis* the demand in the country at present?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) No, Sir.

(b) Does not arise.

(c) No demand estimates have been made for various milk products including various varieties of Amul Products in the country. Since no report of shortage of Amul products has been received, it is presumed that all varieties of Amul products are available in the market.

Rural Planning

@@2918-B. SHRI SANTOSH KUMAR SAHU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government propose to review the organisation of rural planning under the revised 20-Point Programme; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARI NATH MISHRA): (a) and (b) The major institution at the field level responsible for rural planning in the context of the revised 20-Point Programme in the District Rural Development Agency. This agency -which is an autonomous body is responsible for planning and implementation of both the Integrated Rural Development Programme and the National Rural Employment Programme which have been included in the 20-Point Programme. It is proposed to ensure that

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the full complement of staff suggested by the Ministry of Rural Development is provided by the State Governments and the Agency is adequately strengthened and revitalised. It has also been decided in principle to strengthen the block Administration for the implementation of both Integrated Rural Development Programme and National Rural Employment Programme. A scheme of providing financial assistance to the States for strengthening the block machinery has also been introduced.

12.00 NOON

RE. LAYING OF CHIEF ELECTION COMMISSIONER'S CORRESPONDENCE ON ASSAM ELECTION ON THE TABLE OF THE HOUSE

SHRI A. G. KULKARNI (Maharashtra): Mr. Chairman, Sir, please do not go. We have got a problem which requires your attention. It has been reported in the newspapers today that the Chief Election Commissioner had referred the matter of Assam election to the Attorney-General of India. And on that we want your guidance.

Shyam Lai Yadavji, kindly sit down. Do not worry. He will call you. Do not worry.

Today in the newspapers it has been reported that the Election Commission had referred to the Attorney-General the problems and the irregularities arising out of the Assam elections. Sir, as you know, the Chief Election Commissioner has written to the Government on that. Now the correspondence has been placed on the Table of the Lok Sabha by Mr. Vajpayee. Now I want to know, Sir, from you because you are a legal luminary. . .

MR. CHAIRMAN: I do not know where I come in.

SHRI A. G. KULKARNI: You come always here, Sir, but you run away. Every day you come, but you run away at 12 o'clock.

Sir, seriously I want to know whether the Government will be advised that- once for all whatever correspondence the Chief Election Commissioner has had should be placed on the Table and that the Assam election should be nullified.

SHRI LAL K. ADVANI (Madhya Pradesh). Mr. Chairman, Sir, so far as the Attorney-General is concerned I believe that he had already consulted before writing this note to the Government that the election should be stopped and that the last round of the election on the 20th should not be held. This is the advice of the Election Commission which the Government disregarded and went ahead. But what is more pertinent is the Election Commission's view that the kind of situation created in Assam was totally unprecedented for the Election Commission and what the Election Commission should do in these circumstances is a matter on which the President should seek the advice of the Supreme Court under the Constitution by a formal reference to the Supreme Court. If the situation is not favourable, if the situation is not "ideal" as he put it euphemistically, for holding an election and nevertheless the Government wants the election to be held, what should be done? What is the Election Commission's position? He wants this matter to be referred to the Supreme Court for its advice and opinion. I think for the first time in the history of the country, a constitutional body like the Election Commission has expressed a doubt and publicly indicated that this is a matter on which the Supreme Court's advice should be sought. I think it is proper for the Government to do so. It must be done, particularly after the results of forcing an election on Assam have come before us. It has been the bloodiest election in the history not only of India but of entire democracy. Therefore, I would plead with the Government, firstly, as my colleague, Mr. Kulkarni said, to lay on the Table of the House the correspondence in